

ITEM NO.38

COURT NO.2

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No.7024/2022

(Arising out of impugned final judgment and order dated 02-03-2022 in CRLA No.643/2020 passed by the High Court of Chhatisgarh at Bilaspur)

NATIONAL INVESTIGATION AGENCY NEW DELHI

Petitioner(s)

VERSUS

THE STATE OF CHHATTISGARH & ORS.

Respondent(s)

Date : 19-09-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. S.V. Raju, ASG
Mr. Annam Venkatesh, Adv.
Mr. Noor Rampal, Adv.
Mr. Rajat Nair, Adv.
Mr. Mukesh Kumar Maroria, Adv.
Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Mr. Atmaram N S Nadkarni, Sr. Adv.
Mr. S.C. Verma, Sr. Adv., AAG
Mr. Sumeer Sodhi, AOR
Mr. Devashish Tiwari, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Issue notice.
- 2 Mr Atmaram N S Nadkarni, senior counsel appearing with Mr Sumeer Sodhi, counsel accepts notice and waives service.
- 3 Counter affidavit be filed within a period of two weeks.
- 4 There shall be a stay of further investigation by the local police in FIR No 21 of 2020 registered at Police Station Darbha, District Bastar.
- 5 List the Special Leave Petition on 10 October 2022.

(CHETAN KUMAR)
A.R. - cum - P.S.

(MONIKA DEY)
Court Master